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O.A. No. 559 of 2009

Order dated: 08.12.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr. Achintya Das, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents appearing on notice.

2. The applicant has filed this O.A. challenging the removal order dated 25.11.2009(Annexure-A/8) passed by the Respondent-Department. It reveals from the record, soon after filing appeal dated 28.11.2009 (Annexure-A/9), the applicant has approached this Tribunal.

3. Though, so many grounds have been urged in the O.A. regarding merits of the case, at this point of time, this Tribunal is not expected to go into merits of the matter as statutory appeal is pending before the Appellate Authority.

4. In the above circumstances, we feel that this O.A. can be disposed of by directing the Appellate Authority, i.e. Respondent No.2, to dispose of the appeal dated 28.11.2009 (Annexure-A/9) at the earliest, at any rate,



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60 ✓/ within 60 days from the date of receipt of a copy of this order. Ordered accordingly.

5. O.A. is accordingly disposed of. No order for costs.

MEMBER (A)

Chappa
MEMBER(J)

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